

SOME HON. MEMBERS: Yes.

Amendments Nos. 2, 3 and 6 were, by leave, withdrawn.

MR. CHAIRMAN: Has Shri Bhadoria the permission of the House to withdraw his Resolution?

SOME HON. MEMBERS: Yes.

The Resolution was, by leave, withdrawn.

17.27 hrs.

RESOLUTION RE. STEPS TO IMPROVE THE ECONOMY AND TO REDUCE INEQUALITIES OF INCOME, ETC.

MR. CHAIRMAN: Now Item No. 2, Shri Kanwar Lal Gupta.

SHRI KANWAR LAL GUPTA (Delhi Sadar): I beg to move:

"This House urges upon the Government to take effective steps to improve the economy of the country and to reduce the inequalities of income, wealth and personal consumption."

SHRI JYOTIRMOY BOSU (Diamond Harbour): I have given a notice in writing. Let me make a submission.

SHRI KANWAR LAL GUPTA: I have moved my Resolution. It should be considered next time.

SHRI SOMNATH CHATTERJEE (Jadavpur): Sir, the motion of Mr. Jyotirmoy Bosu is very important. Such a motion has not been, subject to correction, discussed recently in this House. Now, there is a problem of bureaucracy and technocracy and this is now agitating the minds of the people and affecting different branches of administration. Now in every sphere this is happening. Therefore, our request is, let us try to have both these

matters discussed on the floor of this House. Now, already our colleague, Mr. Gupta, has moved his Resolution. If it is adjourned and that is moved, we can discuss both of them. There has been a precedent like that in the past. Both the motions can be considered.

SHRI JYOTIRMOY BOSU: **

SHRI KANWAR LAL GUPTA: On a point of order. I have moved my Resolution. I think, unless it is considered and passed the other Resolution cannot be moved. May I request you not to allow him to move the Resolution?

SHRI JYOTIRMOY BOSU: **

SHRI JYOTIRMOY BOSU: I have given the motion.

MR. CHAIRMAN: You wrote to the Speaker and the Speaker has given a note here that unless the second Resolution is considered, it cannot be taken up.

SHRI JYOTIRMOY BOSU: I have given a motion in writing in that I have said that I want to move that the debate on Item No. 2 be adjourned after it is moved and also Rules 29 and 30 be suspended, to protect my Resolution as an exceptional case. In that connection, I read the motion. **

SHRI KANWAR LAL GUPTA: It is already 5.30. It is not proper. My Resolution should be considered.

(Interruptions)

SHRI JYOTIRMOY BOSU: There is a clear case if you see the debate of April 11, 1975.

A resolution tabled by a Member of this House was allowed. Now, Mr. Chairman, kindly see the pages 366 and 367 of the Debates dated 11th April, 1975.

(Interruptions)

**Expunged as ordered by the Chairman.

MR. CHAIRMAN: I am giving my ruling.

SHRI KANWAR LAL GUPTA: Nobody can do like this. (*Interruptions*)

SHRI JYOTIRMOY BOSU: Let me make a submission. It is a clear case where a Member's resolution was allowed. Now I am reading out from page 364 of the Lok Sabha Debates, dated 11th April, 1975. It says:

"Now, I have received notice of a motion from Shri Samar Guha. He has brought forward a motion for adjournment of the present debate and also suspension of Rules 29 and 30 to protect its discussion on the next day without ballot. Now, considering the importance of this resolution, as an exceptional case, I have decided to give consent for moving this motion. But I want to make it clear, etc. etc."

There is a clear case. You judge it. My motion is**

MR. CHAIRMAN: Please do not read it out.

SHRI JYOTIRMOY BOSU: I impress upon you that this is a very exceptional case. (*Interruptions*) We want to cooperate with you. (*Interruptions*).

MR. CHAIRMAN: Mr. Somnath Chatterjee gave you a very good advice. (*Interruptions*) I want to tell you. You have referred to the ruling of 11th April, 1975 of the Chairman. I would like to tell you that you please go through this. He has given this ruling. It is on page 364 of the same debates. It says:

"I have decided to give consent for moving this motion. But I want to make it clear that this will not act as a precedent in future."

(*Interruptions*)

SHRI SOMNATH CHATTERJEE: I am on a point of submission.

(*Interruptions*)

MR. CHAIRMAN: You are in the Business Advisory Committee.

(*Interruptions*)

SHRI JYOTIRMOY BOSU: You are the Chairman. You do not know.

MR. CHAIRMAN: Mr. Gupta has already moved it. It is 5.30. Now the half-an-hour discussion will start.

SHRI KANWAR LAL GUPTA: Next item.

SHRI SOMNATH CHATTERJEE. Both are moved. (*Interruptions*)

MR. CHAIRMAN: Prof. Mavalankar.

SHRI JYOTIRMOY BOSU: take it that I have moved.

(*Interruptions*)

MR. CHAIRMAN: No, no.

You have spoiled his game. Prof. Mavalankar. What Mr. Jyotirmoy Bosu has said is not correct. That is clear.

17.30 hrs.

HALF-AN-HOUR DISCUSSION

ARREST OF SENIOR CIVIL SERVANTS

PROF. P. G. MAVALANKAR: (Gandhinagar): We are starting it four minutes late and accordingly time may be extended.

Mr. Chairman, Sir, I am raising this very important issue in the House through half-an-hour discussion on the arrest of senior civil servants because I feel that a number of points arising out of the answers given not only by Shri S. D. Patil, Minister of State in the Ministry of Home Affairs but subsequently by the hon. Prime Minister and the Home Minister on the 23rd November, are not only inadequate but far from satisfying. Therefore, I thought that I must take this opportunity of raising this half-an-hour discussion and bringing to the notice of this August House and

**Expunged as ordered by the Chairman.